

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
OA NO. 622 of 2022

IN THE MATTER OF:

Varun Gulati

Applicant

Versus

State of Haryana and Ors.

Respondents

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Delhi

Respondent No. 16

Dated: 20/5/25

Through

Mansi Shukla

**C. Parkash, Advocate
& Shrey Tanwar**

For

Juris-Consultus & Co.

K-92, Tis Hazari Courts, Delhi-54.

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Mobile: 9810654872

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
OA NO. 622 of 2022

(1)

IN THE MATTER OF:

Varun GulatiApplicant
Versus
State of Haryana and Ors. ...Respondents

IN RE:

M/s Vinayak Dyeing HouseRespondent no. 16

REPLY OF RESPONDENT NO. 16 TO THE ALLEGATIONS
OF ENVIRONMENTAL NON-COMPLAINE BY HSPCB.

Most Respectfully Showeth:

1. That the answering respondent is running unit by name of M/s Vinayak Dyeing House at Plot No. 590, Phase – II, HSIIDC, Barhi, Sonipat, Haryana - 131101 and is engaged in the business / process of Dyeing and Washing of Polyester Yarn, where freshwater requirement is met from bore-well and HSIIDC water supply both for processing and domestic purposes.
2. That the aforesaid unit of the answering respondent is equipped with proper and adequate ETP, flow meters and the answering defendant is maintaining proper Logbooks for fresh water, trade effluent generated and treated water and production data.
3. That the unit of the answering respondent was inspected by the HSPCB on 13/08/2024, in compliance of the order of

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this Hon'ble Tribunal, thereafter, the answering respondent had received a show cause notice issued vide office letter no. HSPCB/SR/2025/2625 dated 02.01.2025 and received on 17.01.2025 from the Haryana State Pollution Control Board, as per directions of this Hon'ble Tribunal, wherein, various allegations of Non-Compliances were made by the HSPCB against the answering respondent. Copy of the office letter no. HSPCB/SR/2025/2625 dated 02.01.2025 sent by the HSPCB to the answering respondent is annexed herewith and marked as ANNEXURE – A.

4. That it is pertinent to mention that the answering respondent has already implemented the Charter for Water Recycling & Pollution Prevention in Textile Industries, issued by CPCB and reduced the consumption of water as per specified schedule.
5. That the requirement of water for dyeing and washing of polyester yarn is less as compared to dyeing of other type of yarn and as per the data maintained by answering respondent, the specific freshwater consumption by answering respondent ranges between 10 kL/MT to 12 kL/MT.
6. That the answering respondent is maintaining daily logbook for borewell water consumption, copy of the said log book for the period 01-11-2024 to 31-01-2025 is enclosed

herewith and marked as **ANNEXURE-B**. It is pertinent to mention that the data maintained in the log book production & fresh water, a "compiled data sheet" has been prepared for 3 months for the period November 2024 to January 2025, which shows that the average specific freshwater consumption comes to be 8kL/MT, copy of compiled data sheet is annexed herewith and marked as **ANNEXURE-C**.

7. That the alleged specific freshwater consumption standards referred by the inspection team (25kL/MT) are not applicable in the case of the answering defendant in the business of the answering defendant there is less water requirement as mentioned in the preceding paras. It is pertinent to mention that the average specific freshwater consumption is around 8kL/MT.
8. That the recommendation of the HSPCB, for installation of Flow Meter at PETP inlet for quantification of effluent generation has been carried out by the answering respondent. Photograph of the Flow Meter installed by the answering respondent at the PETP inlet is annexed herewith and marked as **ANNEXURE - D**.
9. That the allegations of dilution in the waste management system made by the HPSCB against the answering respondent are speculative in nature and not backed by any evidence. It is pertinent to mention that facility of the answering respondent operates a full-fledged effluent treatment plant (ETP), including an activated carbon filter,

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based on physio-chemical treatment, surpassing the requirements for a primary effluent treatment plant (PETP) and capable of attaining the results far below the prescribed standards. The detailed layout plan of the ETP installed at unit of the answering defendant is annexed herewith and marked as ANNEXURE-E. It is further pertinent to mention that the report of the HSPCB acknowledge that the PETP of the answering respondent was keeping the effluent within the parameters prescribed by the HSPCB. Furthermore, the answering respondent got tested the effluent from independent laboratory having NABL accredited/ EPA recognised laboratories. Copy of the report of NABL laboratory is annexed herewith and marked as ANNEXURE - F. The inlet and outlet report are respectively reproduced hereinbelow:

INLET RESULTS / REPORT

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	6.81	APHA 23 rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	2217.0	APHA 23 rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	617.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	249.0	APHA 23 rd Ed. 4500 H B
5	Oil & Grease	mg/l	12.0	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	1175.0	APHA 23 rd Ed.,2540 C

OUTLET RESULTS / REPORT

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	8.40	APHA 23 rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	210.0	APHA 23 rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	61.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	49.0	APHA 23 rd Ed. 4500 H B
5	Oil & Grease	mg/l	8.4	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	1878.0	APHA 23 rd Ed.,2540 C

10. That the recommendation of the HSPCB on Chemical dosing has already been complied with by the answering respondent and the answering respondent has got installed a auto dosing system on PETP to have optimum chemical dosing, within the prescribed limits of the HSPCB.
11. The recommendation of the HSPCB to provide with a display board at the entrance Gate of the facility of the answering respondent. Print out of the photograph of the display board at the facility of the answering respondent is annexed herewith and marked as **ANNEXURE - G**.
12. Therefore, the effluent generated by the facility of the answering respondent is within the prescribed limits and furthermore the recommendations of the HSPCB as prescribed in their Show Cause Notice office letter no. HSPCB/SR/2025/2625 are complied with by the answering respondent and the answering respondent not being in violation of the environment guidelines / rules and HSPCB rules is required to be dropped from the present proceedings.

PRAYER:

It is, therefore, in view of the facts and circumstances as mentioned hereinabove, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to drop the answering respondent

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from the present case / Original Application as the answering respondent is in full compliance of the norms of the HSPCB and further have complied with the recommendations of the HSPCB vide their letter office letter no. HSPCB/SR/2025/2625.

Pass any other order(s) / direction(s), as this Hon'ble Tribunal Deems fit in the interest of justice.

Delhi

Dated 20/5/25

Kshama Gupta

Respondent No. 16

(M/s Vinayak Dyeing House)

Through

Mansi

C. Parkash & Shrey Tanwar,

For

Juris-Consultus

The Law Firm

Advocates for Respondent no. 16

Chamber No. K-92, Tis Hazari Courts, Delhi

Chamber No. 1230, Rohini District Courts, Delhi

9810654872/ advocatcp@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
OA NO. 622 of 2022

IN THE MATTER OF:

Varun GulatiApplicant
Versus
State of Haryana and Ors. ...Respondents

AFFIDAVIT

I, Kshama Gupta ,aged about 49 years, Sole Proprietor of M/s Vinayak Dyeing House, Office at: Plot No. 590, Phase – II, HSIIDC, Barhi, Sonipat, Haryana - 131101, the above named deponent do hereby solemnly affirm and depose as under:

1. That I am the sole proprietor of respondent no. 16, namely M/s Vinayak Dyeing House and well conversant with the facts and circumstances of the above-captioned case and hence competent to swear the present affidavit.
2. That the accompanied reply has been drafted by my counsel under my instructions and on my behalf and the contents of the same have been read over to me in my vernacular language, which are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.



That the documents annexed are true copies of their respective originals.

Kshama Gupta

Deponent

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Verify
Identify the Deponent at whom
has signed in my presence

Verified at Delhi on 20 day of MAY 2025, that the contents of the present affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Kshama Gupta

Deponent



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Kshama Gupta Sole
S/o W/o D/o.....
R/o.....
Identified by Shri/Smt. Nandini Adhi Prop.
has solemnly affirmed before me at
Delhi on 20 MAY 2025 52/24
that the Contents of the affidavit which have
been read & explained to him/her are true and
Correct to his/her knowledge

[Signature]
Oath Commissioner Delhi

20 MAY 2025



Recd
17/12/25 3903

Annexure A

HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonapat, Ph. - 0130-2236119,
E-mail ID - hspcbboard@gmail.com

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No HSPCB/SR/2025/2625

Dated 2/1/25

To
M/s VINAYAK DYEING HOUSE,
PLOT NO 590 HSIIDC, Barhi,
District Gannaur, Sonapat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 13.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing, washing, finishing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Specific fresh water consumption is too much lower against the std. for specific quality (Approx 25 KL/MT), indicating that fresh water consumption logbook is not properly/correctly maintained.
2. No flow meter available at PETP inlet for quantification of effluent generation.
3. With existing treatment scheme, such a high reduction in pollution parameters indicating dilution with freshwater in PETP at different stages.
4. Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	87.3	8.43	6.0-9.0	93% reduction in BOD & 91% reduction in COD • With existing treatment scheme, such a high reduction in pollution parameters indicating dilution with freshwater in PETP at different stages Non-complying (Dilution)
BOD (mg/l)	175	13	500	
COD (mg/l)	840	80	1400	
TSS (mg/l)	380	48	1500	
TDS (mg/l)	2190	1220	2100	

5. As per analysis results, 93% reduction in BOD & 91 % reduction in COD are calculated which seems impossible with existing treatment schema without biological system.
6. Unregulated chemicals use in PETP above 1000 ppm against the recommended rate of 50-100 ppm are observed.

Recommendation of the Team:-

1. Dismantle the dilution provision.
2. Regulate the chemical dosing as per feed flow condition.
3. Install flow meter at PETP inlet.
4. Install display board at unit entrance gate as per guideline.

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.


Regional Officer
Sonapat Region.
Rv

Dated:

Endst. No. HSPCB/SR/2025/

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

/
Regional Officer
Sonapat Region

To,

Regional Officer
Haryana State Pollution Control Board,
Sonipat Region, Sonipat.

Subject: Reply and compliance of Show Cause Notice dated 02.01.2025 for closure under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, prosecution under section 43/44 of Water Act, revocation of consent u/s 27 of the Water Act & u/s 21(4) of the Air Act, 1981 and imposing of environmental compensation-Reg

Dear Sir,

Kindly refer to the above said show cause notice issued vide your office letter no. HSPCB/SR/2025/2625 dated 02.01.2025 and received on 17.01.2025 on the subject cited above.

In this context, it is submitted that our unit is engaged in the process of Dyeing and washing, provided with proper and adequate ETP, flow meters and maintained proper Logbooks for fresh water, trade effluent generated and treated and production data. The main observation has been made on our PETP operations and analyses results but the said analyses report of the sample collected by joint team on 13.08.2024, was never been communicated to us.

However, In response to your above referred show cause notice, we would like to submit the point-wise reply and compliance with complete details and facts as under, for your kind consideration:

A. Reply/ compliance of observations

1. Specific Freshwater Consumption w.r.t. production

- Our unit is engaged in the process of dyeing and washing of polyester yarn, where freshwater requirement is met from bore well and HSIIDC water supply both for processing and domestic purposes.
- We have already implemented the Charter for Water Recycling & Pollution Prevention in Textile Industries, issued by CPCB and reduced the consumption of water as per specified schedule.
- Requirement of water for dyeing and washing of polyester yarn is less as compared to dyeing of other type of yarn and as per the data maintained by us, the specific freshwater consumption in our unit ranges between 10 kL/MT to 12 kL/MT.
- We maintain daily logbook for borewell water consumption, copy of the said log book for the period 01-11-2024 to 31-01-2025 is enclosed herewith for reference as **Annexure-1**.

- From the data maintained in the log book production & fresh water, a "compiled data sheet" has been prepared for last 3 months for the period November to January copy of which is enclosed herewith for reference as **Annexure-2**. According to the above said compiled data sheet, the average specific freshwater consumption comes out to be 8kL/MT.
- Thus, the specific freshwater consumption standards referred by the inspection team (25kL/MT) are not applicable in our case in view of less water requirement as mentioned above.
- We hereby reaffirm that our unit adheres to the specified freshwater consumption limits and is in compliance with the regulatory directives.

2. Flow meter has been installed at PETP inlet for quantification of effluent generation, copy of photograph of the same is enclosed herewith for reference as **Annexure-3**.

3,4&5. High reduction in treated effluent results and dilution with fresh water

- No dilution of effluent with fresh water as suspected, is done and no such arrangement as apprehended in the above referred notice, exists in our unit which is also clear from the fact that the joint team did not find any such arrangement at site in practical and did not pointed out at the time of inspection. It is pertinent to mention that during the inspection on 13-08-2024, no evidence of freshwater dilution in the ETP system was found. Therefore, the allegations in this regard are speculative and not based on factual data.
- Our facility operates a full-fledged effluent treatment plant (ETP), including an activated carbon filter, based on physio-chemical treatment, surpassing the requirements for a primary effluent treatment plant (PETP) and capable of attaining the results far below the prescribed standards. The detailed layout plan of our ETP installed at our facility is attached for reference as **Annexure-4**.
- The ETP is being operated regularly and effectively and achieving the prescribed standards as evident from the results shown in the analyses reports of our effluent dated 03-02-2025, analysed by HSPCB/ NABI accredited/ EPA recognised laboratories.
- The latest analyses report dated 03-02-2025 (**Annexure-5**) analysed by us from NABI accredited lab. to clear the picture, shows the actual results at inlet and out let of PETP in which the BOD and COD values has been reported as 61 and 210 mg/l respectively which are slight higher than the values mentioned in the Notice.
- On perusal of all the above said analyses reports, it has been revealed that the results differ in all the reports and are not in similar range and thus depends on manufacturing process going on at the time of sampling. If composite sampling is done then the said discrepancy may not happened.

- Thus, the results for PETP outlet shown on lower side may be due to some sampling or testing errors as the proper sampling procedure was not followed and results shown in the above referred show cause notice for PETP outlet differ from the analyses reports of our effluent analysed from NABL accredited laboratories, as detailed above.
- **The discrepancy in the results may be attributed to improper sample preservation and delayed analysis, which is not compliant with the Environment (Protection) Act, 1986.**

6. The unregulated chemical dosing of chemicals observed at the time of inspection might have happened due to some electronic malfunctioning of dosing equipment.. On pointing out of the same, we had checked our system thoroughly & regulated and optimised the dosing of chemicals including other treatment chemicals immediately after the day of inspection which is now working satisfactorily. It is pertinent to inform that we have installed the auto dosing system on our ETP to have optimum chemical dosing.

B. Reply/ compliance of recommendations

1. No dilution of effluent with fresh water is done and no such arrangement or provision as apprehended exists in our unit as detailed in the reply for the same in para no. A(3,4&5) above.
2. **Chemical dosing has already been regulated and optimized as per feed flow condition and water characteristics as detailed in para no. A(6) above.**
3. Flow meter has been installed at PETP inlet for quantification of effluent generation, copy of photograph of the same is enclosed herewith for reference as **Annexure-3**.
4. Display Board has been provided at our Entrance gate, photograph of the same is enclosed herewith as **Annexure-6**.

All above stated facts and details clearly reveal that we are not defying any norms of dilution of freshwater in ETP, maintaining the prescribed discharge standards and proper logbooks and obtaining of all required clearances from the concerned authorities and thus fully complying with your directions and all prescribed norms issued from time to time.

As per details submitted above, you will appreciate that our unit has implemented the measures of cleaner technology and waste minimization practices as mentioned in "Charter for Water Recycling & Pollution Prevention in Textile Industries" issued by CPCB and also complying with all directions of Board.

We request you to please not initiate any action against our unit as proposed in the above said show cause notice and request to kindly revoke and withdraw the show cause notice allowing

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us to continue our operations in alignment with the government's vision of facilitating business operations.

We reaffirm our commitment to adhering to environmental regulations and assure compliance with all applicable norms.

We hope the above submission is in order and look forward to your favourable consideration.

Thanking You,

Yours Faithfully,

(Authorized signatory)

For M/s Vinayak dyeing.

Dated:07-02-2025

ANNEXURE B

Date	Initial	3109	Quantity	Status
1-11-24	327364	327831	467	Non Work
2-11-24	327831	328249	418	Non Work
3-11-24	328249	328825	576	Sunday
4-11-24	328825	329338	513	Working
5-11-24	329338	329754	416	Non Work
6-11-24	329754	330226	472	Non Work
7-11-24	330226	330645	419	Non Work
8-11-24	330645	331191	2546	Working
9-11-24	331191	335725	2534	Working
10-11-24	335725	336136	411	Sunday
11-11-24	336136	338655	2519	Working
12-11-24	338655	339101	446	Non Work
13-11-24	339101	339518	417	Non Work
14-11-24	339518	342079	2561	Working
15-11-24	342079	344550	2471	Working
16-11-24	344550	347036	2486	Working
17-11-24	347036	347406	370	Sunday
18-11-24	347406	347899	493	Non Work
19-11-24	347899	348280	381	Non Work
20-11-24	348280	350807	2527	Working
21-11-24	350807	353388	2581	Working
22-11-24	353388	353879	491	Non Work
23-11-24	353879	354274	495	Non Work
24-11-24	354274	357044	2670	Sunday
25-11-24	357044	357537	493	Non
26-11-24	357537	358018	481	Non
27-11-24	358018	360569	2551	Work
28-11-24	360569	363147	2578	Work
29-11-24	363147	363625	478	Non
30-11-24	363625	364071	446	Non

Date	Initial	3110 Pin	Quantity	Star (16)
1-12-24	364071	364477	406	Sunday
2-12-24	364477	367063	2586	Working
3-12-24	367063	369613	2550	Working
4-12-24	369613	370094	481	Non Work
5-12-24	370094	370540	446	Non Working
6-12-24	370540	373063	2523	Working
7-12-24	373063	375539	2476	Working
8-12-24	375539	375949	410	Sunday
9-12-24	375949	378474	2525	Working
10-12-24	378474	380965	2491	Working
11-12-24	380965	383393	2428	Working
12-12-24	383393	385989	2596	Working
13-12-24	385989	388470	2481	Working
14-12-24	388470	388956	486	Non Working
15-12-24	388956	389347	391	Sunday
16-12-24	389347	389759	412	Non Working
17-12-24	389759	392260	2501	Working
18-12-24	392260	392677	417	Non Working
19-12-24	392677	395223	2546	Working
20-12-24	395223	397709	2486	Working
21-12-24	397709	400177	2468	Working
22-12-24	400177	400573	396	Sunday
23-12-24	400573	401019	446	Non Work
24-12-24	401019	401566	487	Non Work
25-12-24	401566	401998	492	Non wo
26-12-24	401998	402481	483	Non Wo
27-12-24	402481	405042	2561	Working
28-12-24	405042	407529	2487	Working
29-12-24	407529	407922	393	Sunday
30-12-24	407922	408410	488	Nonwork
1-12-24	408410	410897	2487	Work

Date	Initial	Final ³¹¹¹	Quantity	Status
1-1-25	410897	413326	2429	Working
2-1-25	413326	413772	446	Non Working
3-1-25	413772	416100	2328	Working
4-1-25	416100	418521	2421	Working
5-1-25	418521	418913	392	Sunday
6-1-25	418913	419394	481	Non Working
7-1-25	419394	421870	2476	Working
8-1-25	421870	424299	2429	Working
9-1-25	424299	426668	2369	Working
10-1-25	426668	429128	2460	Working
11-1-25	429128	431588	496	Non Working
12-1-25	431588	432000	412	Sunday
13-1-25	432000	434432	2432	Working
14-1-25	434432	436857	2425	Working
15-1-25	436857	439212	2355	Working
16-1-25	439212	441688	2476	Working
17-1-25	441688	442127	439	Non Working
18-1-25	442127	444598	2471	Working
19-1-25	444598	444996	398	Sunday
20-1-25	444996	445431	435	Non Working
21-1-25	445431	448017	2586	Working
22-1-25	448017	448449	432	Non Working
23-1-25	448449	450880	2431	Working
24-1-25	450880	453376	2496	Working
25-1-25	453376	453813	437	Non Working
26-1-25	453813	454250	429	Sunday
27-1-25	454250	454679	321	Non Working
28-1-25	454679	455000	417	Non Working
29-1-25	455000	457389	2389	Working
30-1-25	457389	459872	2483	Working
31-1-25	459872	460284	412	Non-Work

3112

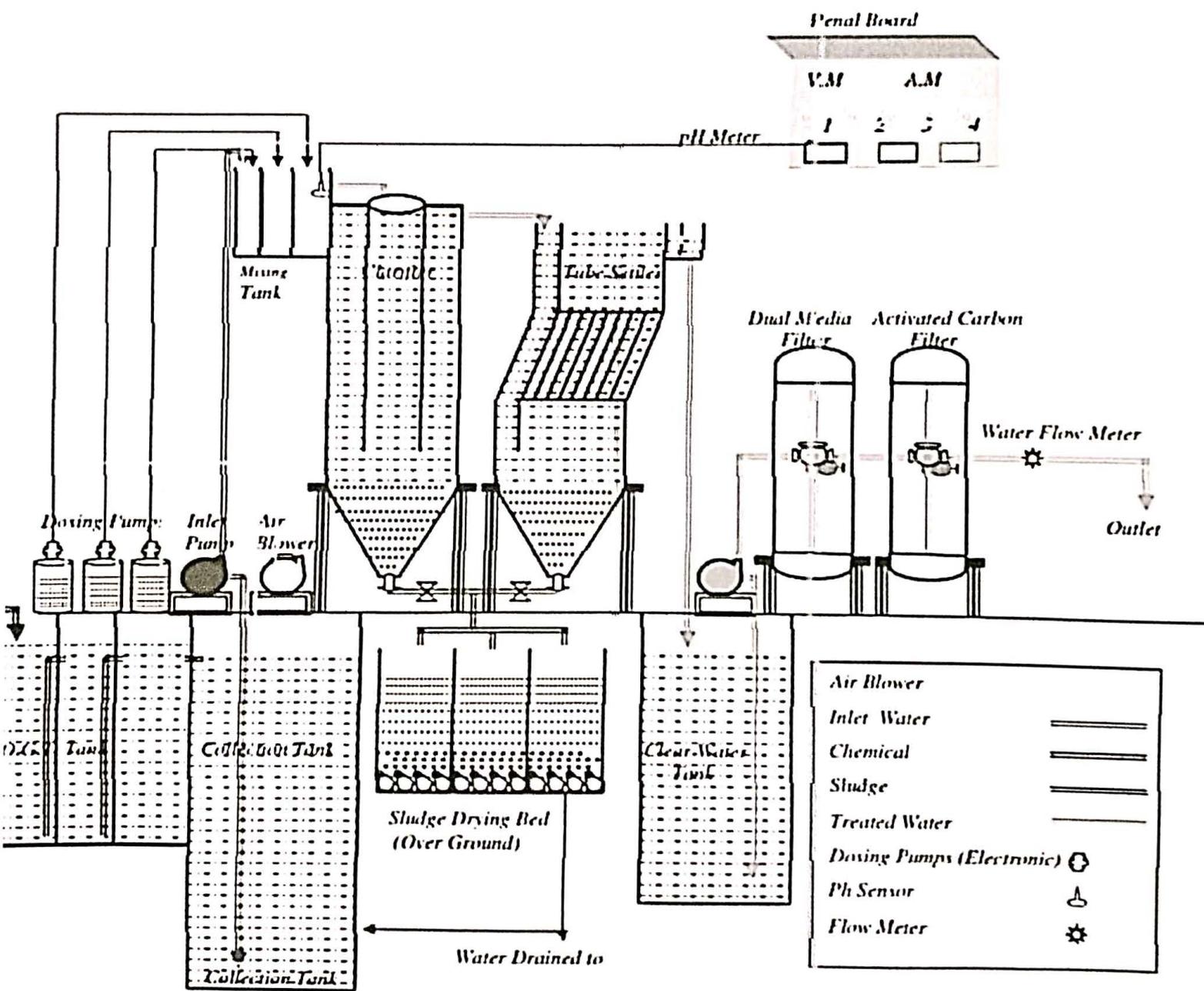
ANNEXURE C

M/S VINAYAK DYEING HOUSE

MONTH	BOREWELL WATER CONSUMPTION(L)	HSIIDC WATER CONSUMPTION(L)	WATER CONSUMPTION IN BOILER(L)	WATER CONSUMPTION IN PRODUCTION(L)	MONTHLY WATER DISCHARGE THROUGH ETP	PRODUCTION (KGS)
24-Nov	36707	50000	25000	20950	18287	7240
24-Dec	46826	50000	48000	32955	30234	13699
25-Jan	49387	50000	48000	36391	33387	14508
TOTAL	132920	150000	121000	90296	81908	35447
AVERAGE	44306	50000	40333	30098	27302	11815



EFFLUENT TREATMENT PLANT



Customer Copy



ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

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Test Report

Report No.: AEL/VDH/30012025/WW/01 Reporting Date : 03/02/2025

Issued to: M/s Vinayak Dyeing House Plot No.-590, Phase-II, Barhi, Industrial Estate, Sonipat (Haryana)	Sample I'd : AEL/VDH/300125/WW/01 Date : 30.01.2025 Period of testing : 30.01.2025 to 03.02.2025
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SAMPLE PARTICULARS:

Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	30.01.2025
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	6.81	APHA 23 rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	2217.0	APHA 23 rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	617.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	249.0	APHA 23 rd Ed. 4500 H B
5	Oil & Grease	mg/l	12.0	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	1175.0	APHA 23 rd Ed.,2540 C


Checked By


Authorized Signatory

Note: 1. The result listed refer only to the tested sample and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this report should be communicated within 7 days of issue of this report.
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

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ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

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Test Report

Report No.: AEL/VDH/30012025/WW/02 Reporting Date : 03/02/2025

Issued to: M/s Vinayak Dyeing House Plot No.-590, Phase-II, Barhi, Industrial Estate, Sonipat (Haryana)	Sample I'd : AEL/VDH/300125/WW/02 Date : 30.01.2025 Period of testing : 30.01.2025 to 03.02.2025
--	--

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	30.01.2025
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	8.40	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	210.0	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	61.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	49.0	APHA 23rd Ed. 4500 H B
5	Oil & Grease	mg/l	8.4	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	1878.0	APHA 23rd Ed., 2540 C

Remark-N.S.-Not Specified, - ND-Not Detectable, Standard Limits are given by client as per consent

Checked By



- Note: 1. The result listed refer only to the tested sample and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this report should be communicated within 7 days of issue of this report
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

Amrta wire Co

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GSTIN : 06AMBPG4224F1ZN

M/S VINAYAK DYEING HOUSE

PLOT NO. 590, PHASE II, HSIIDC
INDUSTRIAL AREA BARHI, SONIPAT (HARYANA) 131101

DATE OF ESTABLISHMENT :

CATEGORY & TYPE OF WASTE:

TOTAL QUANTITY OF WASTE
(TON PER YEAR)

INCINERABLE WASTE
(TON PER YEAR)



SECURED LANDFILL WASTE
(TON PER YEAR)

RECYCLABLE WASTE
(TON PER YEAR)

WHETHER APPLIED FOR AUTHORIZATION:

AUTHORIZATION GRANTED AND VALID UP TO:

NON- LEACHATE STORAGE PIT PROVIDE:

SIZE OF PIT:

CAPACITY OF THE STORAGE PIT: YEARS

CHARACTERISTICS OF HAZARDOUS WASTE:

S.NO.	NAME OF	RESULT
01.	<input type="text"/>	<input type="text"/>
02.	<input type="text"/>	<input type="text"/>
03.	<input type="text"/>	<input type="text"/>
04.	<input type="text"/>	<input type="text"/>

HARYANA STATE POLLUTION CONTROL BOARD, PANIPAT

IN THE MATTER OF:

VARUN GULATI

VS

STATE OF HARYANA AND ORS.

KNOW ALL to whom these present shall come that I, Smt. Kshama Gupta, aged about 48 years, W/o Sh. Manish Gupta, Propreitor of M/s Vinayak Dycing House, office at: Plot No. 590, Phase – II, IISIDC, Barhi, Sonipat, 131101, the above named Respondent no. 13, do hereby appoint:

Juris –Consultus

C. PARKASH, ADVOCATE (D-926/2001)
RAJESH KR. YADAV, ADVOCATE (D-2293/2007)
ABHISHEK RANA, ADVOCATE (D-2718/2019)
T. PARTH, ADVOCATE (D/9984/2023)

SHREY TANWAR, ADVOCATE (D-5938/2021)
VIKENDER RANA, ADVOCATE (D-2234/2005)
TUBA UROOSA KHAN, ADVOCATE (D-374/2021)
MANSI SHUKLA, ADVOCATE (D/10525/2023)

Chamber No. K-92, Lawyers Chambers, Tis Hazari Court, Delhi – 110054.
Chamber No. 1230, Lawyers Chambers, Rohini Courts, Delhi-110085.
9810654872; 9873469955
advocatecp@gmail.com / advocateshreytanwar@gmail.com

(herein after called the advocate/s) to be our Advocate in the above noted case authorize them-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back document, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fir to do so and to sign the power of attorney on our behalf.

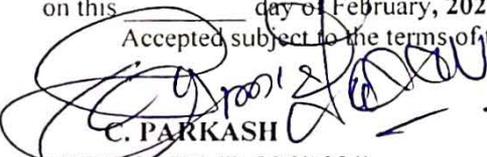
And I/We the undersigned do hereby agree to ratify and confirm all acts done by the advocate or his substitute in the matter as my/our own acts, as of done by me/us to all intents and proposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this _____ day of February, 2025.

Accepted subject to the terms of the fees.


C. PARKASH
ADVOCATE (D-926/2001)


SHREY TANWAR
ADVOCATE (D-5938/2021)


CLIENT

(I IDENTIFY SIGNATURE OF CLIENT)

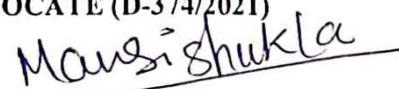
RAJESH KR. YADAV
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ADVOCATE (D/10525/2023)

